



The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 1st September 1936.

No. 3538—La-18-R.—Whereas it appears to the Government of Orissa that land is required to be taken by the Government at the expense of the Puri district board for a public purpose, viz. the construction of a pound house in the village of Balugaon, pargana Banpur, zilla Puri, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.88 acres of standard measurement bounded on the—

North—By plot no. 554,

East—By plot nos. 553/1558 and 551,

South—By plot nos. 553 and 552,

West—By plot nos. 555/1559,

is required within the aforesaid village of Balugaon.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 9th October 1936, before the Collector of Puri will be considered.

Notification no. 3712—III-89-R., dated the 19th May 1934, published at page 357, part II of the *Bihar and Orissa Gazette* of the 23rd May 1934, is hereby cancelled.

The 29th August 1936.

No. 3481—IL-82-R.—DECLARATION.—

Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for Janardan Ghai project from 412 chain to 493.5 chain of the Brahmani left embankment in the villages of Barbati, Durgapur, Saramba and Gopalpurchak, Killa Madhupur, zilla Cuttack, it is hereby declared that for the above purpose seven pieces of land measuring more or less, 11.93 acres, bounded on the—

BOUNDARIES.

Block A—area 2.28 acres—Mauza Barabati.

North—By parts of plot nos. 395, 752, 317, 316, 315, 313, 311, 312, 693, 740, 291, 692, 290, 235, 286, 279, 276 and 275 and plots nos. 318 and 294,

East—By parts of plot nos. 741, 693, 289, 290, 291 and boundary of mauza Durgapur acquired in Block C,

South—By parts of plot nos. 741, 693, 289, 290, 287, 288, 286, 279 and 276, and private embankment,

West—By parts of plot nos. 313, 311, 312, 693, 740, 291, 692, 752 and 395;

Block B—area 0.34 acre—mauza Barabati.

North—By private embankment,

East—By part of plot no. 494,

South—By parts of plot nos. 512, 517, 510 and 494 and plots nos. 516 and 511,

West—By part of plot no. 512;

Block C—area 5.31 acres—mauza Durgapur.

North—By parts of plot nos. 711, 613, 6, 19, 20, 21, 534, 33, 34, 48, 50, 54, 53, 69, 68, 67, 86, 84, 83, 82, 81, 80, 349, 348, 347, 346, 345, 341, 343, 360, 359, 362, 636, 364, 365, 373 and 372,

East—By the boundary of mauza Saramba acquired in block D,

South—By parts of plot nos. 711, 613, 545, 544, 20, 537, 536, 535, 534, 533, 517, 50, 52, 53, 69, 68, 73, 74, 86, 85, 83, 82, 81, 80, 349, 343, 360, 358, 359, 382, 362, 637, 363, 364, 611 and 374 and plot nos. 515, 77, 350, 351, 352, 356 and 638,

West—By the boundary of mauza Barabati acquired in block A and parts of plot nos. 20 and 21;

Block D—area 2.79 acres—mauza Saramba.

North—By parts of plot nos. 17, 18, 19, 21, 50, 49, 47, 46, 80, 43, 103, 104, 209, 212, 207, 205, 313,

203, 311, 199, 200, 195, 194, 177, 178 and plots nos. 20, 51, 48, 208 and 196,

East—By parts of plot nos. 21, 50, 49, 47, 46, 80, 43, 103, 104, 200, 195, 194, 177, 178 and plots nos. 196, 51 and boundary of mauza Gopalpurchak,

South—By parts of plot nos. 17, 22, 21, 31, 33, 34, 45, 43, 309, 211, 316, 214, 212, 216, 207, 205, 312, 203, 200, 201, 194, 193, 179 and 327 and plots nos. 42, 35, 204 and 180,

West—By parts of plot nos. 31, 33, 34, 45, 43, 200, 201, 194, 193, 179 and 327 and plots nos. 35, 42, 180 and boundary of mauza Durgapur acquired in block C;

Block E—area 0.233 acre—mauza Gopalpurchak.

North—By parts of plot nos. 101, 466, 468, 102, 472, 109, 111, 112, 95, 94, 93 and 491,

East—By plot no. 198,

South—By private embankment,

West—By plot no. 462;

Block F—area 0.345 acre—mauza Gopalpurchak.

North—By parts of plot nos. 289, 288, 501, 306, 502, 308, 309, 311 and 249 and plots nos. 300, 310 and 444,

East—By private embankment and boundary of mauza Prathamakhandi,

South—By private embankment,

West—By parts of plot nos. 308, 309, 311, 249 and plots nos. 310, 444 and 198;

Block G—area 0.632 acre—mauza Gopalpurchak.

North—By private embankment,

East—By parts of plot nos. 314 and 313 and boundary of mauza Prathamakhandi,

South—By parts of plot nos. 146, 467, 104, 105, 108, 476, 110, 113, 114, 115, 116, 121, 118, 394, 490, 492, 493, 496, 298, 500, 503, 505, 314 and 313 and plot nos. 143, 120, 293 and 315,

West—By private embankment and plot no. 147;

are required within the aforesaid villages of Barabati, Durgapur, Saramba and Gopalpurchak.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 26th August 1936.

No. 4447-L.S.-G.—In exercise of the powers conferred by sub-clause (ii) of clause (b) of section 7 of the Madras Local Boards (Amendment) Act, 1935 (Madras Act XIII of 1935), the Governor is pleased to postpone the date fixed in Government Order no. 3702-L.S.-G., dated 7th August 1936, for the expiry of the term of the members of the Ganjam district board and to fix the 31st December 1936 in lieu thereof.

By order of the Governor,

A. F. W. DIXON,

Secretary to Government.

The 27th August 1936.

No. 4512-L.S.-G.—In exercise of the power conferred by clause (h) of sub-section (2) of section 303 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), the Governor, in supersession of the rules issued under the notification no. ii appended to Government Order no. 1605-P.H., dated the 5th August 1925, of the Government of Madras, hereby makes the following rules specifying the authorities empowered to accord technical sanction to estimates for sanitary works.

RULES.

1. Technical sanction shall be accorded by the authorities hereunder specified:—

Nature of works.	Cost of works.		Authority according sanction.
	Exceeding	But not exceeding	
	Rs.	Rs.	
(1) All kinds of sanitary work.	..	2,500	The Municipal Council.
(2) Do.	2,500	50,000	Superintending Engineer, Public Health Circle, Bihar.
(3) Do.	50,000	..	Government in the Public Works Department.

2. Before technical sanction is accorded to a work by the Superintending Engineer, Public Health Circle, or by Government the approval of the Director of Health and Prisons Services on the sanitary aspect of it must be obtained.

A. F. W. DIXON,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 29th August 1936.

No. 3233—HP-48/36-Com.—It is hereby notified for general information that Tuticorin is free from cholera and the regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Tuticorin are withdrawn.

C. G. NAIR,

Secretary to Government.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA.

NOTIFICATION.

The 17th August 1936.

No. A-74/10.—The following amendments are made in the schedule published with the notification no. A-74/1, dated the 16th March 1936:—

1. For the word "Berhampur" in column 2 of the schedule insert the word "Ganjam (Berhampur)".

2. For the words "The district of Puri and the districts of Ganjam and Vizagapatam transferred from Madras to the new Province of Orissa" in column 3 of the schedule, read the words "The districts of Puri, Ganjam and Koraput".

E. W. CLARKE,

Commissioner of Income-tax.

Balance Sheet of the Puri Central Co-operative Bank, Limited, as on 31st December 1935.

Serial no.	Capital and liabilities.	Amount. Rs. a. p.	Total. Rs. a. p.
1	Share capital:—		
(a)	Authorised—		
(i)	1,000 individual shares of Rs. 25 each.	25,000 0 0	
(ii)	3,500 ordinary shares of Rs. 10 each.	35,000 0 0	60,000 0 0
(b)	Subscribed—		
(i)	555 individual shares of Rs. 25 each.	13,875 0 0	
(ii)	2,839 ordinary shares of Rs. 10 each.	28,390 0 0	42,265 0 0
(c)	Paid up—		
(i)	555 individual shares of Rs. 15 each.	8,325 0 0	
(ii)	2,839 ordinary shares of Rs. 10 each.	28,390 0 0	
(iii)	Calls received in advance (individual).	420 0 0	
		37,135 0 0	
(iv)	Less calls in arrears—		
(Individual Rs. 3,013).	Rs. 10 ordinary	3,013 0 0	34,122 0 0
2	Reserve fund	..	12,050 10 3
3	Reserve for bad debts	..	12,959 1 0
4	Other funds—		
(i)	Development fund	200 0 0	
(ii)	Education Fund	133 3 0	333 3 0
5	Loan from Provincial Bank	..	20,000 0 0
6	Cash credit with the Provincial Bank	..	13,424 12 2
7	Fixed deposits—		
(a)	From members	10,092 0 3	
(b)	From non-members—		
(i)	Local	1,80,513 1 0	
(ii)	Foreign	14,953 14 10	2,04,659 0 1
8	Savings Bank deposits—		
(a)	From members	2,641 14 7	
(b)	From non-members—		
(i)	Local	21,364 7 6	
(c)	From societies	1,457 13 1	25,464 3 2
9	Other deposits—		
(i)	Security deposit of employees	679 6 0	
(ii)	Provident fund deposit of employees	6,787 5 5	
(iii)	Reserve deposit of societies	687 1 0	8,243 12 5
10	Money paid in advance for purchase of Bank's land.	..	1,237 0 0
11	Interest due but not paid	..	25,715 9 0
12	Dues payable to the Federation—		
(a)	Contribution of the bank	1,517 3 3	
(b)	Contribution of societies	2,296 9 3	3,813 12 6
13	Outstanding charges—		
(i)	Establishment	299 12 0	
(ii)	Travelling allowance of the staff	21 2 0	
(iii)	Director's travelling allowance	7 8 0	
(iv)	Contingencies	4 15 6	
(v)	Printing and stationery	19 14 0	
(vi)	Contribution to Provident Fund deposit of the employees.	32 1 6	
(vii)	Rent and tax	29 0 0	495 4 0
Serial nn.	Properties and assets.	Amount. Rs. a. p.	Total. Rs. a. p.
1	Building and land—		
(a)	Building at Puri—	Rs. 8,047	
(i)	Balance at the end of the year.	..	7,645 0 0
(ii)	Less depreciation at 5 per cent.	402	
(b)	Inspecting clerks' quarters at Chandrakote.—	Rs. 335	
(i)	Balance at the end of the year.	..	366 0 0
(ii)	Less depreciation at 5 per cent.	19	
	(Total depreciation up to date and loss in the sale of land Rs. 3,556-14-5.)		8,011 0 0
2	Dead stock and furniture—		
(i)	Balance at the end of the year	846 0 0	
(ii)	Less depreciation at 10 per cent (approximate).	85 0 0	761 0 0
	(Total depreciation up to date Rs. 1,274-1-3.)		
3	Library—		
(i)	Balance at the end of the year	34 0 0	
(ii)	Less depreciation at 25 per cent	8 0 0	26 0 0
4	Reserve fund investments in Provincial Bank shares.	..	7,200 0 0
5	Other specific investments outside the business—		
(i)	Reserve deposit in Provincial Bank	572 0 0	
(ii)	Investment in Reserve Bank shares.	500 0 0	
(iii)	Investment of Provident fund deposits of staff in Postal Cash Certificates.	3,631 2 0	4,703 2 0
6	Lands purchased from societies' members (at cost price).	..	11,878 8 0
7	Investment in running societies—		
(i)	Overdue loans	1,12,533 0 0	
(ii)	Not overdue loans	47,842 0 0	
(iii)	Cash credits	43,571 6 10	2,03,946 6 10
8	Investment in liquidated societies—		
(i)	Loans	..	28,975 1 6
9	Interest earned but not received—		
(i)	Overdues, including dues from liquidated societies.	40,463 0 7	
(ii)	Not overdues, including dues on other investments.	15,444 9 0	55,907 9 7
10	Advance recoverable from individuals—		
(i)	From staff against Provident fund	387 0 0	
(ii)	For legal expenses	71 10 3	
(iii)	For liquidation expenses	385 0 0	813 10 3
11	Advance recoverable from societies—		
(i)	Federation contribution	343 13 0	
(ii)	Subscription for magazine	46 2 0	
(iii)	For legal expenses	2,090 4 5	
(iv)	Agricultural advance	28 3 0	
(v)	Congress delegate travelling Allowance.	16 15 0	
(vi)	Federation affiliation fees	4 0 0	2,529 5 5
12	Stock in hand—		
(i)	Salable stock	14 5 0	
(ii)	Salable forms	119 10 9	133 15 2
13	Other items—		
(i)	Advance to contractor for common Hall.	636 13 0	
(ii)	Advance to stores for shoemakers	547 5 9	
(iii)	Advances recoverable (for mutation and other expenses).	4,776 3 9	
(iv)	Contribution recoverable from societies for payment to Federation.	1,949 12 6	
(v)	Loans against deposits	6,312 0 0	
(vi)	Customers' account (dues recoverable from Baba Narsingh Misra).	329 5 9	14,761 2 0

Serial no.	Capital and liabilities.	Amount.		Total.	Serial no.	Properties and assets.	Amount.		Total.
		Rs. a. p.	Rs. a. p.				Rs. a. p.	Rs. a. p.	
14	Other items—				14	Cash balance—			
	(i) Income-tax payable	9 9 0				(i) In hand	1,716 10 0		
	(ii) Deposit against customers' account	320 5 9				(ii) Current account with Puri Bank ..	113 10 0		
	(iii) Rebate on Money Order commis- sion payable to societies.	43 14 0		382 12 9		(iii) Reserve Saving deposit account with Provincial Bank.	1,057 13 4		
15	Bills payable to Remington Rand Ins- tructor.	325 0 0		325 0 0		(iv) Postage in hand	1 0 9		2,692 2 1
									3,42,359 6 8½
					15	Profit and loss account—			
						(i) Loss carried forward from the pre- vious year.	14,430 13 1		
						(ii) Loss for the year	6,386 13 2½		20,826 10 3½
	Total			3,63,186 1 0		Total			3,63,186 1 0

NOTE.—No further interest has been charged on liquidated societies since after their liquidation. We hereby certify that to the best of our belief and knowledge the above balance sheet represents the true position of the Bank as on 31st December 1935.

DAMODAR PANDA,
Accountant—27-5-1936.

LAKSHMI NARAYAN PANDA,
Manager—25-5-1936.

ATAL KUMAR CHAKRAVARTI, GATISWAR MISRA, JAGANNATH MISRA,
Director. Director—26-5-1936. Honorary Secretary—
26-5-1936.

Certified that I have audited the above balance sheet and have obtained all the information I have required. Subject to my separate audit note I am of opinion that the above balance sheet is properly drawn up so as to exhibit a true and correct view of the state of the Bank's affairs according to the best of my information and explanations given to me and as shown by the books of the bank produced before me.

C. S. PATNAIK.
Assistant Auditor, Co-operative Societies,
Orissa—29-5-1936.

The Balance Sheet of the Nimapara Central Co-operative Union, Limited, as on 31st December 1935.

Serial no.	Capital and liabilities.	Amount.		Total.	Serial no.	Properties and assets.	Amount.		Total.
		Rs.	a. p.				Rs.	a. p.	
1	Share capital:—				1	Building and land—			
(a) Authorised—					(i)	Balance at the end of the year ..	822	0 0	
(i) Special shares 20×10 ..	200	0 0			(ii)	Less depreciation at 5 per cent ..	41	0 0	781 0 0
(ii) Ordinary shares of 10 each 9,980×10.	99,503	0 0				(Total depreciation up to 31st December 1935, Rs. 670-8-0).			
(b) Subscribed—					2	Stock and furniture—			
(i) Special shares, 12×10 ..	120	0 0			(i)	Balance at the end of the year ..	472	0 0	
(ii) Ordinary shares, 1,927×10 ..	19,270	0 0			(ii)	Less depreciation at 10 per cent ..	49	0 0	423 0 0
(c) Paid up—						(Total depreciation up to 31st December 1935, Rs. 670-14-9).			
(i) Special shares, 12×10 ..	120	0 0			3	Cane-crushing mills—			
(ii) Ordinary shares, 1,927×10 ..	19,270	0 0		19,390 0 0	(i)	Balance at the end of the year ..	730	0 0	
				3,757 7 0	(ii)	Less depreciation at 20 per cent ..	148	0 0	591 0 0
2 Reserve fund ..				1,500 0 0		(Total depreciation up to 31st December 1935, Rs. 853-10-0).			
3 Reserve for bad debts ..					4	Library—			
4 Other funds—					(i)	Balance at the end of the year ..	43	0 0	
(i) Bad debt fund ..	1,956	11 0			(ii)	Less depreciation at 25 per cent ..	11	0 0	32 0 0
(ii) Development fund ..	795	12 0			5	Reserve fund investment—			
(iii) Building fund ..	290	0 0		2,952 7 0	(a)	In Provincial Bank shares ..			3,400 0 0
5 Loans from Provincial Bank ..				80,998 0 0	6	Other specific investment outside the business—			
6 Cash credit with Provincial Bank limit, Rs. 10,000. ..				6,925 11 9	(i)	Reserve deposit in Provincial Bank against Savings Bank deposit of the Union. ..			119 4 0
7 Fixed deposit—					7	Lands purchased from society members—			
(i) From non-member (local) ..	19,281	3 0			(i)	Balance at the end of the year ..	60	0 0	
(ii) Foreign ..	5,000	7 0		24,281 10 0	(ii)	Less depreciation ..	10	0 0	50 0 0
8 Savings Bank deposit—						(Total depreciation up to 31st December 1935, Rs. 60.)			
(i) From non-member (local) ..	762	1 0			8	Investment in running societies—			
(ii) Societies ..	160	9 0		922 10 0	(i)	Overdue loans ..	97,634	0 0	
9 Other deposits—					(ii)	Not overdue loans ..	15,808	0 0	1,13,437 0 0
(i) Security deposit of employees ..	477	1 0			9	Investment in liquidated societies—			
(ii) Provident fund deposit of employees. ..	3,432	10 0			(i)	Loans ..			4,023 0 0
(iii) Reserve deposit of societies ..	1,870	1 0		5,269 12 0	10	Interest earned but not received—			
10 Interest due but not paid—					(i)	Overdue interest including interest due by liquidated co-operative societies Rs. 1,073-13-0. ..	24,621	11 0	
On deposits ..	1,029	14 0			(ii)	Not overdue ..	9,488	4 0	34,109 15 0
On Provincial Bank loans ..	5,445	9 0		6,475 7 0	11	Advance recoverable from individuals and others—			
11 Dues payable to the Federation ..					(a)	General ..	382	10 9	
(i) Contribution of the union ..	448	15 0			(b)	Advance to liquidator ..	351	10 3	
(ii) Contribution of the societies ..	841	9 0		1,290 8 0	(c)	From staff against Provident fund ..	132	8 0	899 13 0
12 Outstanding charges—					12	Advance recoverable from co-operative societies—			
(i) Establishment salary ..	176	8 0			(i)	Federation contribution ..	1,235	8 9	
(ii) Establishment travelling allowance. ..	187	7 6			(ii)	Subscription for magazine ..	5	5 0	
(iii) Directors travelling allowance ..	39	4 0			(iii)	Agricultural advance ..	10	11 0	
(iv) Rent for Bhapur land ..	2	11 0			(iv)	Litigation advance ..	419	13 8	1,602 6 5
(v) Postage and telegram ..	4	0 0			13	Stock in hand—			
(vi) Contingencies ..	6	10 0			(i)	Saleable forms ..	161	15 3	
(vii) Annual General meeting expenses. ..	40	0 0		456 8 6	(ii)	Saleable stock ..	36	10 0	
13 Profit and loss account (distributable)—					(iii)	Saleable pamphlets ..	0	6 9	199 0 0
(i) Non-distributable profit brought forward. ..	5,832	13 5			14	Outstanding dues—			
(ii) Add net profit of the year ..	3,277	13 9			(i)	Subsidy receivable from the Federation. ..	375	0 0	
	9,160	11 2			(ii)	Contribution receivable from societies. ..	180	0 0	
(iii) Less profit non-distributable on account of overdue interest. ..	9,160	11 2			(iii)	Cane-crushing mill hire ..	14	13 0	
14 Non-distributable profit at the end of the year. ..				9,160 11 2	(iv)	Income from Bhapur land ..	4	0 0	573 13 0
					15	Loan to depositors ..			900 0 0
Total ..				1,63,380 12 5	16	Cash balance—			
					(a)	In office with Honorary Secretary ..	1,139	11 0	
					(b)	With Honorary Treasurer ..	1	3 11	
					(c)	Permanent advance with Honorary Secretary. ..	20	0 0	
					(d)	Savings Bank deposit in Post Office. ..	520	2 1	
					(e)	Savings Bank deposit in Puri Central Bank. ..	498	0 0	
					(f)	Postage in hand ..	0	8 0	2,179 9 0
									1,63,380 12 5

I have audited the above balance sheet and have obtained all the information I have required. Subject to my separate audit note, which should be made available to the share-holders, I am of opinion that the above balance sheet is properly drawn up so as to exhibit a true and correct view of the state of the Bank's affairs according to the best of my information and explanations given to me and as shown by the books of the Union.

C. S. PATNAIK,

Assistant Auditor, Co-operative Societies
3-6-1936.We certify that to the best of our belief and knowledge the above balance sheet exhibits the true position of the Union as on 31st December 1935.
KUNJABEHARI MAHANTY,
Accountant.G. MISRA,
Honorary Secretary—20-5-1936.JAGANNATH MAHANTY,
Director.KRISHNA CHANDRA ROY,
Assistant Secretary—30-5-1936.